



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RBI/2014-15/386

DBR. AML. No. 10077/14.06.001/2014-15

January 6, 2015

The Chairpersons / CEOs of all Scheduled Commercial Banks/ Regional Rural Banks /Local Area Banks / All India Financial Institutions

Madam/Dear Sir,

Implementation of Section 51-A of UAPA, 1967- Updates of the UNSCR 1267(1999) / 1989(2011) Committee's AI Qaida Sanctions List

Please refer to our [circular DBR. AML No. 9911/14.06.001/2014-15 dated January 1, 2015](#) on the captioned subject releasing 23rd update dated December 30, 2014 regarding UNSCR 1267(1999) / 1989(2011) Committee's AI Qaida Sanctions List.

2. Ministry of External Affairs (MEA), UNP Division has forwarded 1st update dated January 2, 2015 regarding deletion of two entries to the sanction list ([copy enclosed](#)). Press release pertaining to 1st update of 2015 is available at: <http://www.un.org/press/en/2015/sc11725.doc.htm>

A link to updated list of individuals and entities linked to AI Qaida is available at:

<http://www.un.org/sc/committees/1267/pdf/AQList.pdf>

3. Banks/All India Financial Institutions are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

4. **Banks are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular DBOD.AML.BC. No. 44/14.01.001/2009-10 dated September 17, 2009](#) and ensure meticulous compliance to the Order issued by the Government.**

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हिंदी आसान है, इसका प्रयोग नज़ाहद

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circular dated September 17, 2009, mentioned above.

6. A link of press releases in which the relevant changes to the list are announced are posted on the Committee's website at the following URL:

<http://www.un.org/sc/committees/1267/pressreleases.shtml>

7. Compliance Officer/Principal Officer should acknowledge receipt of this circular.

Yours faithfully,

(Sudha Damodar)
Chief General Manager
Encl.: as above